

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1625 OF 2018 IN
DFR NO. 3733 OF 2018

Dated: 26th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Ajmer Vidyut Vitran Nigam Limited & Ors. Appellant(s)
Versus
Gurha Thermal Power Company Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Rashmi Dura
Mr. Cheitanya Madan for R-1 to R-3

Mr. R.K. Mehta
Ms. Himanshi Andley for R-5

ORDER

The learned counsel, Mr. Cheitanya Madan accepts notice for Respondent Nos. 1 to 3. Learned counsel, Mr. R.K. Mehta accepts notice for Respondent No. 5.

The learned counsel appearing for the Respondent Nos. 1 to 3 prays for ten days' time to file the reply to the IA and also to the main Appeal. The learned counsel appearing for the Respondent No. 5 submitted that he does not wish to file any reply.

The learned counsel appearing for the Appellant prays for one week's time thereafter to file rejoinder to the reply filed by the Respondent Nos. 1 to 3. Further, learned counsel appearing for the Appellant submitted that they will file affidavit of service during the course of the day.

Submissions made by the learned counsel appearing for the Respondents and learned counsel appearing for the Appellant, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 to 3. is permitted to file reply to the IA and also to the main Appeal on or before 05.12.2018 after serving copy to the learned counsel for the Appellant. Thereafter, rejoinder, if any, may be filed on or before 13.12.2018, after serving copy to the learned counsel for the appearing Respondents.

List the matter on **17.12.2018** and post this DFR No.3733 of 2018 along with Appeal No. 99 of 2018, as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member